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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 59/9/NCLT/AHM/2017
Gujarat High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017**

Name of the Company: Khushbu Vinyl Pvt. Ltd.
V/s.
Aarti Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	Aarti Industries Ltd. (operational creditor).	Rasesh
2.				

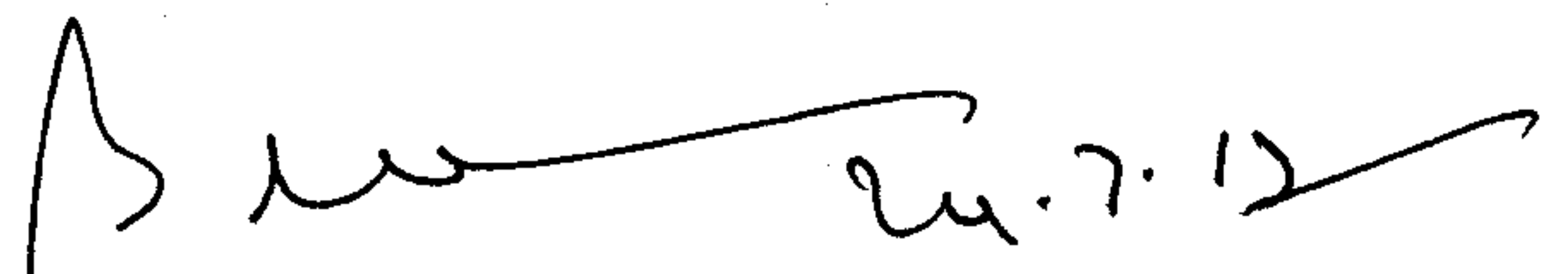
ORDER

Learned Advocate Mr. Rasesh Parikh present for Operational Creditor/ Applicant.
None present for Respondent.

Heard arguments of learned Counsel for Applicant.

Applicant is directed to issue notice of date of hearing on Respondent along with
copy of this order and shall file proof of service.

List the matter on 28.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of July, 2017.